

**Court No. - 74**

**Case :- APPLICATION U/S 482 No. - 19160 of 2024**

**Applicant :- Sangeeta Kumari**

**Opposite Party :- State of U.P. and Another**

**Counsel for Applicant :- Prem Sagar Verma**

**Counsel for Opposite Party :- Brij Raj,G.A.**

**Hon'ble Saurabh Shyam Shamsbery,J.**

1. Heard Sri Prem Sagar Verma, learned counsel for applicant and Sri Brij Raj, learned counsel for opposite party-2 (mother of applicant).

2. This Court has passed following order on 14.08.2024 :-

"Sri Prem Sagar Verma, learned counsel for applicant submits that he is not pressing the application on merit and that since the opposite party No.2 is her mother, therefore, there is possibility of settlement.

In the aforesaid circumstances, let notice be issued to opposite party No.2 returnable at an early date.

Dasti in addition.

Steps be taken within seven days.

List on the date fixed in the notice at 3.30 p.m.

Meanwhile, in case, applicant deposits Rs.50,000/- within one week before learned Trial Court, no coercive measures shall be taken against her.

Registrar (Compliance) to take steps."

3. Learned counsel for complainant submits that complainant is presently admitted in Ispat Hospital, Bhatia Road, Gosaintola, Ranchi, South Chota Nagpur Division, Jharkhand and her residential address is C/o Sri Deepak Kumar, Maa Bhawan, 1<sup>st</sup> Floor, Road No.12,

Krishnapuri, Chutia, Ranchi.

4. Learned counsel for applicant, on instructions, submits that applicant will visit her mother at hospital within a week and she will try to meet her as a mother and not as an opponent.

5. This Court is hopeful that on next day applicant as well as complainant will communicate this Court through their advocate about nature of meeting.

6. Meanwhile, applicant will also come forward to discharge her part of responsibility towards her mother and will pay at least 25% of outstanding amount (as on today) of medical expenses incurred on her mother who is admitted in aforesaid hospital.

7. Both parties are advised to follow -:

" 'मातृ देवो भवः' (माता देव यानि भगवान के समान है) और 'क्षमा बड़न को चाहिये, छोटन को उत्पात।' (बड़ों को क्षमा शोभा देती है और छोटों को उत्पात (बदमाशी)। अर्थात् अगर छोटे बदमाशी करें कोई बड़ी बात नहीं और बड़ों को इस बात पर क्षमा कर देना चाहिए।) " .

8. List this case after two weeks.

**Order Date :-** 26.9.2024/N. Sinha